

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 342 of 1990
X.XXXMX

DATE OF DECISION 20-12-1990

KN Ramakrishnan Applicant (s)

M/s Asok M Cheriyam &

CA Joy

Advocate for the Applicant (s)

Versus

Union of India & 3 others Respondent (s)

Mr TPM Ibrahimkhan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

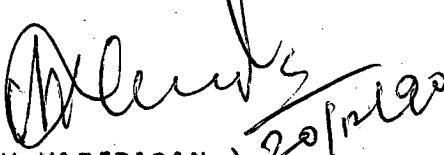
1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr AV Haridasan, Judicial Member)

The applicant a daily rated casual labourer working in Foreign Post Office at Cochin under the respondents has filed this application under Section 19 of the Administrative Tribunals Act. The main reliefs claimed in the application are i) for a declaration that the denial of employment to him on the days specified in the application is unlawful and ii) for a direction to the respondents to regularise the applicant in service. When the matter came up for hearing before us, the learned counsel for the applicant submitted that the relief for declaration that the denial of employment in this application is unlawful is not pressed, reserving his rights to agitate

the same before the appropriate forum and that the application may be confined to the relief of directing the respondents to regularise the services of the applicant. The respondents have indicated that pursuant to the direction of the Supreme Court in Daily R.C.Labour, P&T Department V. Union of India reported in AIR 1987 SC, 2342 a scheme is being implemented and that the case of the applicant also will be considered for regularisation according to his turn. In view of this submission on behalf of the respondents, the application ~~can be~~ disposed of with the direction to the respondents to consider the case of the applicant also for regular absorption in service as part of the implementation of the scheme evolved in that behalf by the Department. ~~We do so.~~ There is no order as to costs.


(AV HARIDASAN) 20/12/90

JUDICIAL MEMBER


(SP MUKERJI) 20.XII.90

VICE CHAIRMAN

20-12-1990

trs